

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 114
(IB)-397(PB)/2018

IN THE MATTER OF:

Bank of India
v.
Basic India Ltd.

.... Applicant
.... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 29.07.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant:-

Ms. Pratiksha Sharma, Mr. Kunal Kanungo, Mr. Ankit Acharya, Advs.

For the respondent

Ms. Medha Tandon, Adv. with Ms. Seema Jangi, Cs for RP.
Mr. Ankur Kanwar, Adv. for CD

ORDER

CA-1155 & 1216(PB)/2019:-

One last opportunity of one week is granted to the counsel for the RP to file reply with a copy in advance to the counsel for the applicant.

List for arguments on 26.08.2019.

CA-1233(PB)/2019:-

One last opportunity of five days is granted to the counsel for the ex.-management to file reply with a copy in advance to the counsel for the RP.

List for arguments on 26.08.2019.

CA-432(PB)/2019:-



On 08.07.2019, learned counsel for the Ex.-management had undertaken to file an additional affidavit. The same may be complied within a week.

List on 26.08.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

29.07.2019
Aarti Makker

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)